

and relending policies. At present the rate of interest is 10.25 per cent.

(ii) On loans from special Funds, the Bank charges 1 per cent in the form of service charge with repayment over 40 years including 10 year grace period.

Report of National Institute of Public Finance and Policy

6106. SHRI C. MADHAV REDDI :
SHRI MOHD. MAHFOOZ ALI KHAN:

Will the Minister of FINANCE be pleased to state :

(a) whether the National Institute of Public Finance and Policy has completed the study entrusted to it by Government pertaining to the extent of black money in the country ;

(b) whether a report has been submitted by the Institute to Government ; and

(c) if so, when and its recommendations ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) Yes, Sir.

(b) and (c). The report was received on 29.3.1985. It is under consideration of Government.

Insurance Claims of Pure Drinks Group of Companies

6107. SHRI ANANDA PATHAK :
Will the Minister of FINANCE be pleased to state :

The total insurance claims that have been put up by Pure Drinks (New-Delhi) Limited, Mohan Machines, Kool Crowns and Cee Jay Crowns and the written down value of assets of each of the companies ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI

JANARDHANA POOJARI) : The total amount of insurance claims /gross assessed loss in respect of M/s Pure Drinks (New Delhi) Limited, Mohan Machines Limited, Kool Crown Corks (P) Ltd. and Cee Jay Crown Corks Mfg. (P) Ltd. for damages caused during riots on and after 31.10.1984, added upto Rs. 2.47 crores. As per the established practice in the general insurance industry, the licensed surveyors and loss assessors follow the method of replacement value of the affected assests after deducting reasonable depreciation thereof for purposes of determining the extent of the indemnity. The Insurance Companies do not take into account the written down value for settlement of claims.

Illegal Mining in South Delhi Quarries

6108. SHRI MOOL CHAND DAGA :
SHRIMATI N.P. JHANSI LAKSHMI :
Will the Minister of STEEL, MINES AND COAL be pleased to state :

(a) whether his attention has been drawn to the news item captioned 'Illegal Mining Again in South Delhi Quarries' appeared in the 'Financial Express' of 12th April, 1985 ;

(b) if so, the details as to how the mines has been restarted when it had banned in the past ;

(c) the action taken by Government to stop the working in these mines ;

(d) whether the Sub-Divisional Magistrate of South Delhi conducted raids in these quarries to check the illegal mining ; and

(e) whether Government propose to take immediate steps to streamline the working of these quarries ?

THE MINISTER OF STATE IN THE DEPARTMENT OF STEEL (SHRI K. NATWAR SINGH) : (a) Yes, Sir,

(b) to (e). Mining without proper mining leases continues to be illegal. Regular raids are being conducted by the authorities of Delhi Administration to check illegal mining. Since 1.1.1983, 155 cases of illegal mining were detected by the Delhi Administration. The Sub-Divisional Magistrate, New Delhi and Collector (Mines and Quarries) have been conducting raids to check illegal mining. The raids are being further intensified. Penalties have been imposed in several cases.

Evasion of Excise Duty by TV Manufacturers

6109. SHRI BANWARI LAL BAIRWA : Will the Minister of FINANCE be pleased to refer to Unstarred Question No. 2866 dated 12 April, 1985 regarding evasion of excise duty on TV sets by assesseees and state :

(a) whether in examination of case RTP No. 138 of 1984 before MRTP Commission it has been found that several TV manufacturers have evaded excise duty, if so, the details thereof ;

(b) particulars of TV manufacturers whose cases have been examined and their brand names and modus operandi followed to evade excise ;

(c) particulars and brand names of each of the TV manufacturers whose cases have not been examined so far giving reasons therefor ;

(d) the brand name of TVs, number of each type of TV sets cleared during 1982-83, 1983-84 and 1984-85 of manufacturers charge sheeted by MRTP Commission, indicating number of 20" CTV sets produced from components imported at the time of ASIAD 1982 ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) and (b). In the examination of case RTP No. 138 of 1984, the MRTP Commission has no jurisdiction to enquire into and

give its finding on the evasion of excise duty by TV manufacturers.

(c) M.R.T.P. Commission has yet to take up investigation in respect of 23 T.V. manufacturers/dealers. The brand name of each TV manufacturer/dealer would be known when the cases are taken up for investigation.

(d) For this purpose of investigation M.R.T.P. Commission had not collected such information. If information in respect of a particular type of T.V. set is required, the same would be collected.

Raising of Capital by Companies

6110. SHRIMATI JAYANTI PATNAIK : Will the Minister of FINANCE be pleased to state :

(a) the names and number of the companies allowed to raise capital in the last three months ; and

(b) the details of their equity share and working capital so raised.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) and (b). During the period February-April, 1985, 197 companies were allowed to raise capital of the value of Rs. 475.23 crores for project finance/working capital etc. The names of companies and the amount of issues approved are regularly published in the form of Press Release which appear in the newspapers.

News Item Captioned Foreign Commercial Borrowing

6111. SHRI SATYENDRA NARAYAN SINHA : Will the Minister of FINANCE be pleased to state :

(a) whether Government have decided to go in for foreign commercial borrowing of Rs. 1500 crores in 1985-86 as reported in the 'Economic Times' of March 30, 1985 ;